

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1862
ANSWERED ON:22.07.2014
SPECIAL STATUS FOR HYDERABAD KARNATAKA REGION
Sreeramulu Shri B.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Government of Karnataka has requested for amendment of Article 371(D) of the Constitution providing for region-wise reservation in employment and admission in Karnataka, including Hyderabad-Karnataka region consisting of districts Gulbarga, Yadgir, Raichur, Koppal and Bidar;
- (b) if so, the details thereof; and
- (c) the present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU)

(a) to (c): No, Madam. The Legislative Assembly of Karnataka passed a resolution on 17.3.2010 to make special provisions for the Hyderabad-Karnataka areas of the State of Karnataka on the same lines as made in respect of the State of Andhra Pradesh under article 371 D of the Constitution of India by bringing amendment to the Constitution of India. The Legislative Council of the State also passed a similar resolution on 18.3.2010.

The aim was to establish under the Governor of the State an institutional mechanism for equitable allocation of funds to meet the development needs of the Karnataka-Hyderabad region which comprises the districts of Gulbarga, Bidar, Raichur, Koppal, and Yadgir and includes the Bellary District, as well as to enhance the capacity of human resources, promote employment from the region by providing for local cadres in service and reservation in educational and vocational training institutions.

The Union Government considered this proposal and decided to introduce the Constitution Amendment Bill in the Parliament. After passing the Constitution Amendment Bill by both Houses of Parliament in December 2012, the Hon'ble President assented on 1st January, 2013 and the Constitution (Ninety-Eighth Amendment) Bill, 2012 was published in the Gazette of India Extraordinary, Part II, Section I, dated the 2nd January, 2013. Thereafter, after receiving the proposals from the Government of Karnataka, in exercise of the powers conferred by sub-section (2) of Section 1 of the Act, the Central Government appointed 1st day of October, 2013 as the date on which the said Act, shall come into force vide notification dated 24th September, 2013. The order of the President {No.G.S.R. 701(E) dated 24.10. 2013}, namely, 'The state of Karnataka (Special Responsibility of Governor for Hyderabad-Karnataka Region) Order, 2013, was issued on 24-10-2013.